

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 118**

**COMP.APPL/410 (CH)2020 , COMP.APPL/412 (CH)2020**  
**CONT.A./4(CH) 2020, COMP.APPL/416 (CH)2020**  
**COMP.APPL/130 (CH)2020, COMP.APPL/6 (CH)2020**  
**COMP.APPL/7 (CH)2020, COMP.APPL/414 (CH)2020**  
**COMP.APPL/407 (CH)2020, COMP.APPL/142 (CH)2024**  
**And**  
**CP No. 162/Chd/Hry/2019**

**IN THE MATTER OF:**

**Sankalp Agarwal**

...

**Petitioner**

**Versus**

**Holiday Triangle Travel Pvt  
Ltd**

...

**Respondent**

**Under Section: Sec. 241(l)Sec. 242(4) Sec.244(1),**  
**And Application under any other provisions**  
**Rule: 11 of NCLT, 2016.**

**Order delivered on 05.07.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 09.08.2024.

Sd/-

**Court Officer**